

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:6540
ANSWERED ON:07.05.2013
FILING OF RETURNS BY MAGAZINE OWNERS
Swamygowda Shri N Cheluvarya Swamy

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether it is mandatory for weekly, fortnightly and monthly magazines owners to file returns of their papers along with import/purchase of newsprint/newspaper;
- (b) if so, the details thereof including the details of the said owners including magazine owners who have failed to file the returns due to ignorance of such rules;
- (c) whether the Government proposes to relax the rules for such publishers to file their returns for the last three years; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF INFORMATION & BROADCASTING (SHRI MANISH TEWARI)

- (a) The owners/publishers of weekly, fortnightly and monthly magazines who submit application for issue of Eligibility Certificate for import of newsprint for printing and publication of their publications have to submit Annual Return.
- (b) to (d) During the last three financial years, Office of Registrar of Newspapers for India (RNI) has issued Eligibility Certificates as per following details:

Year	No. of Certificates Issued
2010-11	775
2011-12	1135
2012-13	1153

All these publications have filed Annual Returns to RNI. Hence, there is no failure in this regard.